

**Criminal cases/Complaints pending against M.Ps /MLAs**

**PUNJAB & U.T.CHANDIGARH**

**AS ON 31.03.2025**

<b>Sr.No.</b>	<b>District Name</b>	<b>Previous Balance as on 01.03.2025</b>	<b>Institution</b>	<b>Disposal</b>	<b>Closing Balance as on 31.03.2025</b>
1	Amritsar	11	0	0	11
2	Barnala	0	0	0	0
3	Bathinda	4	0	0	4
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	1	0	0	1
6	Fazilka	1	0	0	1
7	Ferozepur	2	0	0	2
8	Gurdaspur	1	0	0	1
9	Hoshiarpur	1	0	0	1
10	Jalandhar	10	0	0	10
11	Kapurthala	1	0	0	1
12	Ludhiana	16	1	4	13
13	Mansa	1	0	0	1
14	Moga	0	0	0	0
15	Pathankot	2	0	0	2
16	Patiala	3	0	0	3
17	Rupnagar	4	0	0	4
18	SAS Nagar	9	0	0	9
19	Sangrur	6	0	1	5
20	SBS Nagar	1	0	1	0
21	Sri Muktsar Sahib	0	0	0	0
22	Tarn Taran	3	0	0	3
<b>TOTAL</b>		<b>79</b>	<b>1</b>	<b>6</b>	<b>74</b>

<b>U.T.Chandigarh</b>	10	0	0	10
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**Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.03.2025**

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/ Former	Title of the case	No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
1	Amritsar	SH. AMARINDER SINGH GREWAL D&SJ, AMRITSAR		SUKHBINDER SINGH SARKARIA	SITTING	VEER SINGH LOPOKE EX.MLA Vs SUKHBINDER SINGH SARKARIA MLA	CRA/2415/10, 10.2013/ 15.09.2023	PBAS010006 902013	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	28/04/2025 Arguments	--	6	6	--	--	Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
2	Amritsar	SH. AMARINDER SINGH GREWAL D&SJ, AMRITSAR		VEER SINGH LOPOKE	FORMER	SUKHBINDER SINGH SARKARIA MLA VS VEER SINGH LOPOKE EX-MLA	CRA/421/10/07, 2014/ 15.09.2023	PBAS010065 882014	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	28/04/2025 Arguments	--	6	6	--	--	Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
3	Amritsar	SH. BALJINDER SINGH, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/2023 31.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13 PC ACT	5 YEARS	31.08.2023	31.08.2023	NA	05.08.2024	06.03.2025 Two PWs are present and examined. No other PW is present nor served. Now P.Ws namely Alka Gupta, Arjinder Singh, Satinder Rathore and Kawaldeep Singh be summoned for 9.4.2025.	--	49	8	41	--	06.03.2025 Two PWs are present and examined. No other PW is present nor served. Now P.Ws namely Alka Gupta, Arjinder Singh, Satinder Rathore and Kawaldeep Singh be summoned for 9.4.2025.
4	Amritsar	SH. SUMIT GHAI, AD&SJ, AMRITSAR		MS. GURIQBAL KAUR	FORMER	EX MLA GURIQBAL KAUR VS STATE	CRA/336/2024	PBAS01-020306-2024	28/18.07.2012	AIRPORT AMRITSAR	417 R/w 120 B, 471 R/w 120 B IPC	3 YEARS	04.12.2024(Appeal against Conviction	---	---	---	Case is listed for arguments. However, on written request of counsel for the appellants, case stands adjourned to 11.04.2025 for Arguments	---	---	---	---	Case is listed for arguments. However, on written request of counsel for the appellants, case stands adjourned to 11.04.2025 for Arguments	
5	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR	--	SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036 002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 21.04.2025 for Evidence.	-	5	5	0	1 YEAR	Case is fixed for 21.04.2025 for Evidence.
6	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR		SH. MALKEET SINGH AR	FORMER	STATE VS LOVE KIRANPREET SINGH & OTHERS	CHI/2171/2021	PBAS030211 232021	203/2020	CIVIL LINES	U/S 188/270 IPC	6 MONTHS OR FINE OF RS. 1000/-	08.11.2021	27.03.2023	--	27.03.2023	Case is fixed for 30.04.2025 for awaiting further orders from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	10	8	0	-	Case is fixed for 30.04.2025 for awaiting further orders from Hon'ble High Court.
7	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR		SH. RANJIT SINGH	FORMER	STATE VS RANJIT SINGH	CHI/320/2015	PBAS030018 372015	127/2014	CIVIL LINES	U/S 420/120-B IPC	7 YEARS	15.01.2015	18.10.2016	--	18.10.2016	Case is fixed for 08.04.2025 for Defence Evidence.	-	9	9	--	--	Case is fixed for 08.04.2025 for Defence Evidence.
8	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR	-	SH. ANIL JOSHI	FORMER	STATE VS RANJIT SINGH AND ANOTHER	CHI/2107/2022	PBAS030261 802022	206/2021	SADAR	188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act	2 YEARS	21.12.2022	Charge yet to be framed	--	Charge yet to be framed	No further order has been received from Hon'ble High Court. Case is adjourned to 08.05.2025 for awaiting further order from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CRM-M 45305-2023	11	--	--	--	No further order has been received from Hon'ble High Court. Case is adjourned to 08.05.2025 for awaiting further order from Hon'ble High Court.
9	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR		SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH MAJITHIA	CHI/212/2023	PBAS03-004001-2023	09/2022	SULTANWIND	188 IPC 51 DISASTER MANAGEMENT ACT	6 MONTHS	13/02/23	13/02/23	--	Charges yet to be framed	Case is fixed for 30.04.2025 for Appearance.	-	14	-	0	-	Case is fixed for 30.04.2025 for Appearance.
10	Amritsar	Ms. MANPREET KAUR, SDJM, AMRITSAR		SH. AMARPAL SINGH @ BONNY	FORMER	STATE VS AMARPAL SINGH @ BONNY	CHI/252/2021	PBASA10020 43-2021	169/2020	AJNALA	U/S 188/270 IPC	5 YEARS	10.09.2021	16.05.2023	NA	NA	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 11.04.2025.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 11.04.2025.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE	
11	Amritsar	SH. BIKRAMDEEP SINGH, JMIC, BABA BAKALA		SH. MANJIT SINGH	FORMER	POORAN SINGH VS MANJIT SINGH & OTHERS	COMA/20/2015	PBASB10007972015		KHILCHIAN	U/S 326,321,323, 341,148,149 IPC	Upto 10 YEARS	NA	NA	13.10.2015	NA	Case is fixed for 29.04.2025 for Appearance.	-	-	-	-	Case is fixed for 29.04.2025 for Appearance.		
	Barnala															NIL								
12	Bathinda	DR. RAJAN KUMAR KHULLAR, AD&SJ, BATINDA	-	HARMANDEER SINGH JASSI	FORMER	HARMANDEER SINGH JASSI VS STATE OF PUNJAB	CRA-133-2021	PBBT01-007445-2021	727/02.05.2015	RPF POST BATHINDA	146/145/147/174 RAILWAY ACT	PROBATION VIDE ORDER DATED 09.09.2021 BY TRAIL COURT	11-08-2016	---	---	---	ARGUMENTS NOT ADVANCED. ON REQUEST, MATTER STANDS ADJOURNED TO 08.04.2025 FOR ARGUMENTS.	---	13	13	0	APPROXIMATELY ONE YEAR	ALL CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.	
13	Bathinda	MS. MONIKA LAMBA, AD&SJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A ACT	PC	-	17/04/23	NA	NA	CHARGE FRAMED	NOT COURT RECEIVED, AWAITED 22.05.2025.	YES (ORDER PASSED BY HON'BLE HIGH COURT IN CWP PIL-112-2023 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED)	34	0	34	APPROXIMATELY ONE YEAR	-do-
14	Bathinda	SH.SIMRAN SINGH, JMIC, BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE FRAMED	FURTHER ORDERS OF THE HON'BLE HIGH COURT RECEIVED. TO 15.04.2025 FOR AWAITING FURTHER ORDERS OF THE HON'BLE HIGH COURT.	YES (ORDER PASSED IN CRM-M-1639-2024 AS PER WHICH THE CASE IS STAYED TILL STAY ORDERS PASSED IN CWP PIL-29-2021 & CWP-PIL-112-2023 REMAINS OPERATIONAL)	24	0	24	LESS THAN ONE YEAR	-do-	
15	Bathinda	MS. MAMTA KAKKAR, SDJM, PHUL	-	SIKANDER SINGH RESHAM MALUKA	FORMER	STATE VS SINGH	CHI/74/2016	PBBTB1-000581-2016	35/04.04.2015	DYALPURA	295A,323,50,6,34 IPC	-	02.05.2016	NA	NA	CHARGE FRAMED	NOTIFICATION	05.03.2025: AN APPLICATION FOR EXEMPTION FROM PERSONAL APPEARANCE HAS BEEN FILED IN VIEW OF THE AVERMENTS MADE IN THE APPLICATION. THE PERSONAL APPEARANCE OF THE ADVISED KAPIL SINGH DIN IS EXEMPTED FOR TODAY ONLY WITH DIRECTIONS TO PRODUCE THE ACCUSED ON THE NEXT DATE OF HEARING BACK THE WARRANTS ISSUED AGAINST ACCUSED RANDHIR SINGH DEERA RECEIVED WITH THE REPORT UNEXPLAINED WITH THE REPORT THAT THEY WERE NOT FOUND FROM THIS REPORT, THE COURT IS SATISFIED THAT ACCUSED ARE INTENTIONALLY AVOIDING THEIR PRESENCE BEFORE THIS COURT AND THEIR PRESENCE CANNOT BE SECURED IN THIS MANNER. LET NOW FRESH WARRANTS OF ARREST BE ISSUED AGAINST THE SAID ACCUSED RETURNABLE FOR 12.03.2025. NON-BAILABLE WARRANTS OF ARREST ISSUED AGAINST ACCUSED MANJIT RAKESH AND SIKANDER SINGH RECEIVED BACK UNEXPLAINED THROUGH BEAGAN S. S. MODI. 12.03.2025: AS PER REPORT OF AHMAD, NON-BAILABLE WARRANTS OF ARREST OF ACCUSED RANDHIR SINGH DEERA, MANJIT RAKESH AND SIKANDER SINGH NOT ISSUED. LET FRESH NON-BAILABLE WARRANTS OF ARREST BE ISSUED AGAINST THE SAID ACCUSED RETURNABLE FOR 24.03.2025.  12.03.2025: AS PER REPORT OF AHMAD, ORIGINAL FILE HAS BEEN REQUISITIONED BY THE COURT OF MS. MAMTA KAKKAR, SDJM, PHUL, LEARNED ADDITIONAL SESSIONS JUDGE BATHINDA BE AWAITED FOR 07.04.2025  24.03.2025: AS PER REPORT OF AHMAD, ORIGINAL FILE HAS BEEN REQUISITIONED BY THE COURT OF MS. MAMTA KAKKAR, SDJM, PHUL, LEARNED ADDITIONAL SESSIONS JUDGE BATHINDA BE AWAITED FOR 07.04.2025	---	12	0	12	APPROXIMATELY ONE YEAR	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case assigned in the Court	CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE	
16	Faridkot	Sh. Dinesh Kumar Wadhwa, Ld. Additional Sessions Judge, Faridkot	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	Nil	05.04.2025 for prosecution activities	Nil	47	24	39	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl/Gaz.II/17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest	
17	Faridkot	Sh. Dinesh Kumar Wadhwa, Ld. Additional Sessions Judge, Faridkot	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109, 153,295A,32, 3,324,341,42, 7,504,34,120 B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	Nil	Nil	21.04.2025 for charge	NIL	218	Nil	Nil	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl/Gaz.II/17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest	
18	Fatehgarh Sahib	Ms. PamelPreet Grewal Kahal Addl. Civil Judge, Sr. Divn. FGS	-	Manwinder Singh Giaspura	Sitting MLA	State Vs Manwinder Singh	CRM/257/2021	PBFG030022 152021	43 Date 05.03.2021	Fatehgarh Sahib	171C,F IPC	-	-	-	06.05.2021	-	Further order pending for 30.04.2025	ORDER DATED 06.09.2023 PASSED BY HON'BLE MR. JUSTICE VIKAS BAHL JUDGE HON'BLE PUNJAB AND HARYANA HIGH COURT IN CRM-M-44554-2023	12	-	12	-		
19	Fazilka	Sh. Ajit Pal Singh,AD&SJ Fazilka	-	Sukhpal Singh Khaira	Sitting	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZC0-000506-2024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27,28 ,29,30/61/85 NDPS ACT,25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A,27-B NDPS Act, 201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Personal appearance of accused Sukpal Khaira and Gurpreet Singh @ Gopi is exempted on the basis of reason mentioned in their separate applications. Further orders from Hon'ble Supreme Court of India not received (SLP (Crl.) No. 2100/2024). Now matter stands adjourned to 09.04.2025 for awaiting further order of Hon'ble Supreme Court of India and in the alternative for arguments on the question of charge.	Yes	50	-	-	1 year.	Case is pending for awaiting further order of Hon'ble Supreme Court of India in SLP (Crl. No. 2100/2024 and in the alternative for arguments on the question of charge for 09.04.2025 as the personal appearance of accused Sukpal Khaira and Gurpreet Singh @ Gopi is exempted on the basis of reason mentioned in the application. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court	
20	Ferozepur	Sh. Virinder Aggarwal, District and Sessions Judge, Ferozepur	-	Kulbir Singh son of Inderjeet Singh	Former	State vs Mahinderjit Singh	SC-14-2025	PBFZ010008 122025	65 DATED 06.06.2024	Sadar Zira	307/447/427/ 107/148/201 IPC &27 of Arms Act	Life Imprisonment	20.01.2025	20.01.2025	-	14.02.2025	Defence pending for 01.04.2025	Evidence and pending for 01.04.2025	No	29	29 (14 examined + 15 given up)	0	3 months	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment to be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party
21	Ferozepur	Sh. Kewal Krishan Additional District and Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079 212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	Prosecution pending for 01.04.2025	Evidence and pending for 01.04.2025	No	48	44 (35 examined + 9 given up)	4	By 30.06.2025 as 4 witnesses of Prosecution are to be examined	-do-
22	Gurdaspur	Sh. Harpreet Singh, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA100 36942021	138 dated 08.09.2019	CITY BATALA	186,353,451, 177,147,505, 506,189 IPC	3 years	09.09.2021	NA	NA	NA	Fixed for 05.04.2025 for prosecution evidence.	Evidence and pending for 01.04.2025	No	35	21	14	ONE YEAR(Approximately)	
23	Hoshiarpur	Ms. Manpreet Kaur, CJSR, Hoshiarpur	NA	Jasbir Singh Raja	Sitting	Rajinder Singh Tohra vs Jasbir Singh Raja	COMI-3289/2013	PBHO03-001102-2011	-----	-----	U/s 420/465/467/ 471/477A/12 0B IPC	7 years with Fine	-----	-----	05.05.2011	Charge not yet framed.	Adjourned for CW's and cross examination of CW3 for 17.04.2025.	-----	---	---	---	---		

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. CNR No.	Date and Police number of FIR	Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE	
24	JALANDHAR	SH. DHARMINDER PAUL SINGLA , ASJ, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL0101378 22024	-	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA	COMPLAIN T U/S 44 & 45 OF THE PREVENTION OF THE MONEY LAUNDERING ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	APPEARANCE AND 29-04-2025	NOT STAYED	64	0	64	5 YEARS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO MAKE STRENUOUS EFFORTS TO DISPOSE OF THE CASES PENDING AGAINST SITTING /EX. MP/MLAs EXPEDITIOUSLY.	
25	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2715/2021	PBJL0301552 22021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1)B THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 RS FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE RS 250/-)	11.11.2021	11.11.2021			NOT YET FRAMED	05.04.2025 CHARGE	STAYED	9	0	9	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.E 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024))	-do-
26	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2716/2021	PBJL0301553 12021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 RS FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE RS 250/-)	11.11.2021	11.11.2021			NOT YET FRAMED	11.04.2025 CONSIDERATION	STAYED	8	0	8	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.E 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024))	-do-
27	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMARJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL0301260 52021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE RS 200 TO 1000/- PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)			NOT YET FRAMED	17.05.2025 AWAITING ORDER FROM HIGHER COURT	NOT STAYED	7	0	7	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO MAKE STRENUOUS EFFORTS TO DISPOSE OF THE CASES PENDING AGAINST SITTING /EX. MP/MLAs EXPEDITIOUSLY.
28	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL0301608 72018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506-IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509-SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018			06.06.2022	05.04.2025 PROSECUTION EVIDENCE	NOT STAYED	5	5	0	SIX MONTHS	-do-	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
29	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1. SHEETAL ANGURAL (FORMER) 2. MOHINDER BHAGAT (SITTING)	FORMER AND SITTING	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/201 8	PBJL0303297 22018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/186/ 505 IPC	143- IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		NOT YET FRAMED	05.04.2025 PROSECUTION EVIDENCE	IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	7	0	7	VIDE ORDER DATED 02.11.2019 IN CRM-M-46663-2019 TITLED AS "MOHINDER PAUL BHAGAT AND ORS VS STATE OF PUNJAB AND ORS" IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	-do-
30	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL0300160 42023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE RS 200 TO 1000/-	31.01.2023	31.01.2023		NOT YET FRAMED	02.04.2025 CONSIDERATION	NOT STAYED	15	0	15	SIX MONTHS CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO MAKE STRENUOUS EFFORTS TO DISPOSE OF THE CASES PENDING AGAINST SITTING /EX. MP/MLAs EXPEDITIOUSLY.	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE
31	JALANDHAR	MS. EKTA SAHOTA, SDJM NAKODAR	NA	AMRITPAL SINGH	SITTING	STATE V/S GURBHEJ SINGH	CHI/147/2023	PBJLA10007 732023	47/21.03.2023	SHAHKOT	386,506,148, 149 IPC, 25/27 ARMS ACT	5 YEARS	19.05.2023	19.05.2023	NA	21.07.2023	CASE RBT ON 30.10.2024 BY ORDER OF LD, CJM JALANDHAR. ACCUSED NOT PRODUCED BY THE JAIL AUTHORITY. AND PRODUCTION WARRANT WAS ORDER TO BE ISSUED FOR 01.04.2025	NOT STAYED	10	0	10	WITHIN ONE YEAR ON THE APPEARANCE OF THE ACCUSED.	-do-
32	JALANDHAR	MS. EKTA SAHOTA, SDJM NAKODAR	NA	AMRITPAL SINGH	SITTING	STATE V.S HARPREET SINGH	CHI/119/2024	PBJLA10006 752022	28 / 20.03.2023	MEHATPUR	449,342,506, 34 IPC, 27- 54-59 ARMS ACT	5 YEARS	16.05.2024	16.05.2024	NA	NOT FRAMED	CASE RBT ON 30.10.2024 BY ORDER OF LD, CJM JALANDHAR. ACCUSED NOT PRODUCED BY THE JAIL AUTHORITY. AND PRODUCTION WARRANT WAS ORDER TO BE ISSUED FOR 01.04.2025	NOT STAYED	22	0	22	WITHIN ONE YEAR ON THE APPEARANCE OF THE ACCUSED.	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/ Former	Title of the case	Case assigned in the Court	No. CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
33	JALANDHAR	MS. EKTA SAHOTA, SDJM NAKODAR	NA	AMRITPAL SINGH	SITTING	STATE VS. MANPREET SINGH @ BAGGA	CHI/149/2023	PBTLA10007 842023	27/19.03.2023	MEHATPUR	279,188,212, 216,109,120 B IPC, 25- 54-59 ARMS ACT	5 YEARS	20.05.2023	20.05.2023	NA	NOT FRAMED	CASE RBT ON 30.10.2024 BY ORDER OF LD, CJM JALANDHAR, ACCUSED NOT PRODUCED BY THE JAIL AUTHORITY. AND PRODUCTION WARRANT WAS ORDER TO BE ISSUED FOR 01.04.2025	NOT STAYED	23	0	23	WITHIN ONE YEAR ON THE APPEARANCE OF THE ACCUSED.	-do-
34	Kapurthala	Ms. Vineeta Luthra , CJM, Kapurthala	-	Rana Gurjot Singh	Sitting	Manju Rana Vs Rana Gurjot Singh	COMI/12/2022	PBKPO30052 22022	---	---	U/s 191, 193, 195, 199 IPC	3 Years	---	---	09.02.2022	---	Preliminary Evidence, 04.04.2025	NIL	---	---	---	---	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
35	Ludhiana	SH. HARBANS SINGH LEKHI, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	16.09.2009	N/A	07.06.2017	Prosecution Evidence for 03.04.2025	NO	22	1	21	Around one Year	the Hon'ble High Court Letter No. 1047 Spl. Gaz. II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that now there are now total 13 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. 4 cases are disposed of this month which are shown without Sr. No. One new case is registered which is shown on Sr. no. 12. Out of these 13 cases now 1 case is stayed by Hon'ble High Court and in one case final order is stayed by Hon'ble High Court as reported by the concerned courts. Out of total pending cases one case is pending for disposal in Sub-Division Samrala, of this Sessions Division. It is further submitted that strenuous efforts are being made to dispose of the cases at the
36	Ludhiana	MS. AMANDEEP KAUR, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLA PURI	307,427,148,1 49,506,188,33 6 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	NA	NA	10.01.2025	Case adjourned for 21.04.2025 for prosecution.	NO	32	0	32	Around one year	
37	Ludhiana	SH. SHIV MOHAN GARG, ADJ, FTSC DEALING WITH RAPE CASES, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354 a,506,120B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	01.04.2025 for awaiting order.	Not stayed	24	0	24	Two and Half Year.	-do-
38	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO AMRINDER SINGH VS	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/ 186/187/193/ 199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	12/1/2016	NOT FRAMED	AWAITING ORDER FOR 05.04.2025	Stayed CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) 22.07.2021	4	4 ( Prelimry Evidence )	4	3 months	-do-
39	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS, BALWINDER SINGH and DALJIT SINGH	FORMER SITTING	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/575/2017	PBLD03-014300-2017	40/09.05.2016	SARABHA NAGAR	323/353/334/ 427/186/188/ 148/149 IPC & 8 OF HIGHWAY ACT	THREE YEAR	21/04/2017	23/07/2019	N/A	N/A	Notice for 01.04.2025	Not stayed	15	14	1	3 months	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/ Former	Title of the case	Case assigned in the Court	No. CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE	
40	Ludhiana	Ms. Preeti Sukhija, ACJM	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 502, IPC	501, 120-B2 YEARS	N/A	N/A	12.01.2016	12.09.2016 ( Notice of accusation )	AWAITING ORDERS FOR 30.04.2025	Not Stayed but order to adjourned beyond the date fixed at Hon'ble High court in CRM-M-11055-2021	8	6	2	1 year	-do-	
41	Ludhiana	Ms. Preeti Sukhija, ACJM	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS AND OTHERS	CHI/61431/2022	PBLD03-067464-2022	105/21.04.2022	DIV NO.6	174-A	IMPRISONMENT FOR 3 YEARS OR WITH FINE OR WITH BOTH	02.09.2022	02.09.2022	NIL	31.03.2023	Awaiting 03.05.2025 order	Proceeding before trial court continue and final order shall not be passed during pendency of petition.	11	8 fully examined & (1 closed by order & 2 given up.	0	THREE MONTHS	-do-	
42	Ludhiana	Sh. Gaurav Gupta, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	128/16.05.2021	DIVISION NO.6	294,188,269, 160 IPC AND 51B OF DISASTER MANAGEMENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	Awaiting 23.04.2025 orders	for	Not stayed	10	0	10	1 year	-do-	
43	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	207/21.10.2015	DIVISION NO.7	353,186,332, 188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting 04.04.2025 orders	for	Not stayed	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-
44	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120 B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	09.08.2023	PROSECUTION EVIDENCE FOR 08.04.2025	Not stayed	21	5	16	2 years	-do-	
45	Ludhiana	Sh. Jugraj Singh, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	325/06.09.2020	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEMENT ACT	188- 6 months 505-2years 54DM-I year 3 Epidemic Act - 5 years	13.09.2021	29.08.2023	N/A	29.08.2023	On PWs for 18.04.2025	Not stayed	8	5	3	6 months	-do-	
46	Ludhiana	Sh. Jugraj Singh, JMIC	Rvneet Singh Bittu	BHARAT BHUSHAN ASHU SANJAY TALWAR	FORMAR	STATE VS RAVNEET SINGH BITTU	CHI/1014/2025	PBLD03-010263-2025	14/28.02.2024	DIV. NO. 1	353,186,34 IPC	3 YEARS	07.03.2025	-	28.02.2024	-	Notice 19.04.2025	Not stayed	11	0	11	New Case	-do-	
47	Ludhiana	Sh. Rajinderpal Singh Gill, JMIC, Samrala	N/A	DIDAR SINGH (Ex. Akali M.L.A.)	FORMER	AMARJIT KAUR VS DIDAR SINGH	COMI/17/2021	PBLDC10016 282021	N/A	MACHHIWARA SAHIB	420, 465, 467, 468, 471, 120B IPC	10 YEARS	N/A	N/A	09.07.2021	N/A	Evidence 02.04.2025	Not stayed	8 (Preliminary Evidence )	5 (Preliminary Evidence )	3 (Preliminary Evidence )	3 Years	-do-	
48	Mansa	MS. GURJIT KAUR DHILLON, PCS CHIEF JUDICIAL MAGISTRATE	Nazar Singh Manshahia (Former MLA) vs Bhagwant Singh Mann MLA	Sitting	Nazar Singh Vs Bhagwant Mann MLA	COMI/177/201	PBMNO-3001785-2019	NIL	City I Mansa	500,501,502 IPC	2 Years	NIL	NIL	7/30/19	Not Framed Yet	For Appearance of Accused after summoning and pending for 11.04.2025	In The Hon'ble High Court in CRM -M-381 5-20 21(O& M) and other connected case i.e. CRM-M-3907 -2021(O & M) is pending and next date is 05.03.2025	6	Nil	6	In The Hon'ble High Court in CRM -M-381 5-20 21(O& M) and other connected case i.e. CRM-M-3907 -2021 has been received. As per the above said order all consequential proceeding arising therefrom including the summoning order dated 14.12.2020 have been quashed qua the petitioners i.e. Rajesh Ramachandran, Parvesh Sharma, Dr. Swaraj Bir Singh and Gurdeep Lali (Wrongly mentioned in the complaint as Gurpreet Singh Thind Lally). Their bail bond and surety bonds also stand discharged. File be put up on 11.04.2025 i.e. the date already fixed for further proceeding.	Further orders from the Hon'ble Punjab and Haryana High Court, Chandigarh passed in CRM -M-381 5-20 21(O& M) and other connected case i.e. CRM-M-3907 -2021 has been received. As per the above said order all consequential proceeding arising therefrom including the summoning order dated 14.12.2020 have been quashed qua the petitioners i.e. Rajesh Ramachandran, Parvesh Sharma, Dr. Swaraj Bir Singh and Gurdeep Lali (Wrongly mentioned in the complaint as Gurpreet Singh Thind Lally). Their bail bond and surety bonds also stand discharged. File be put up on 11.04.2025 i.e. the date already fixed for further proceeding.	-This is the order passed by Ld. Trial Court dealing with the matter.	
	Moga															NIL								

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
49	Pathankot	Ms. Ravneet Kaur Bedi, CJD cum JMJC, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujanpur, District Pathankot.	Former	State Vs Surjit Singh @ Laddi and others	Challan presented on 06.06.2024	PBPO030035 522024	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957, maximum imprisonment for a term which may extend to two years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :- 353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5) U/S:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957, maximum imprisonment for a term which may extend to two years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :- 353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5) U/S:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	06-06-2024	02.07.2024	---	---	PW-1,PW-2 , PW-3, PW-4, PW-5,PW-6 PW-7, PW-8 and PW-9 are examined. Application for permission to lead secondary evidence filed, reply is also filed by the accused. Now to come up on 02.04.2025 for arguments on said application	No	17	9 Pws Examined	8	---	PW-1,PW-2 , PW-3, PW-4, PW-5,PW-6 PW-7, PW-8 and PW-9 are examined. Application for permission to lead secondary evidence filed, reply is also filed by the accused. Now to come up on 02.04.2025 for arguments on said application
50	Pathankot	Ms. Babita, CJ(JD)-cum JMJC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/ 05-06-2020	Division No. 2 Pathankot	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	-----	-----	Charge not framed yet	Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab.Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 17.05.2025	Yes	14	---	14	Proceedings initiated before Hon'ble High Court regarding quashing of FIR	Stayed by Hon'ble High Court
51	PATIALA	Ms. Navdeep Gill, CJSO-cum-ACJM PATIALA	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDRA VS SIMRANJEET SINGH BAINS	COMI-134/2018	PBPT030127 25-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	2 YEARS	---	---	08.01.2018	19.11.2020	CASES IS FIXED for 11.4.2025 for Defence Evidence	---	25	21 before notice of accusation and 23 after notice of accusation and 1 defence witness	1DW	2 Months	During the month of March, 2025 No defence evidence was present. The case is now fixed for Defence Evidence for 11.04.2025. Frantic efforts will be made by the Court to dispose off the case at the earliest.
52	PATIALA	Ms. Navdeep Gill, CJSO-cum-ACJM PATIALA	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT030168 962022	16/6.2.2022	Sadar Patiala	188 IPC, 177 MV Act 1954, 133 Representation of People Act	6 Months	04.11.2022	---	---	04.11.2023	Case is fixed for 04.04.2025 for filing reply to application u/s 311 Cr.P.C.	---	8	None	PW 5	6 Months	During the month of March, 2025, reply to application u/s 311 Cr.P.C. not filed now the case is adjourned to 17.04.2025 for filing reply to said application and consideration thereof. Frantic efforts will be made by the Court to dispose off the case at the earliest.
53	PATIALA	Ms. Manni Aroraj, CJM-cum-ACJSO, Patiala	-	Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT030042 352023	16/10.02.2022	Julkhan	193,199,125- A IPC Representation of People Act	7 years	20.04.2023	---	20.04.2023	--	16.04.2025 for awaiting further order of Hon'ble High Court	---	16	5	13	6 Months	On 04.02.2025, an application for exemption from personal appearance of accused was filed and personal appearance of accused was exempted for said date only. Copy of order dated 22.01.2025 passed by Hon'ble High Court has been placed on record by the Ahdmat. As per order case is listed in the Hon'ble High Court for 26.03.2025. Now the case is fixed for 16.04.2025 for awaiting further orders of the Hon'ble High Court.
54	Rupnagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325, 506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 19.04.2025	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
55	Rupnagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325, 506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 19.04.2025	No	0	0	0	N/A	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/ Former	Title of the case	Case assigned in the Court	CNR No.	Date and Police number of FIR	Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE	
56	Rupnanagar	Sh. Ashish Thathai ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO03005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,4 68,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 05.04.2025	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-	
57	Rupnanagar	Ms. Amandeep Kaur, SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA10000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Awaiting original file 31.05.2025	Stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-	
58	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali		Swaran Singh and Phillaur Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 25.04.2025	No	68	67	01 Prosecution	of 1.5 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
59	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA010002072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Framed	Not Charge and Consideration on 25.04.2025	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
60	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023	PBSA01003797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Life Impresionment Act	7 YEARS	05.05.2023	05.05.2023	05.08.2022	Charges Framed	Not Charge and Consideration on 07.05.2025	NIL	35	0	35	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
61	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA01000200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Procuction evidence fixed 04.04.2025	NIL	39	0	39	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
62	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022	PBSA01011762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Appearance 25.04.2025	NIL	25	0	25	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
63	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		Vijay Singh	Former	State of Punjab vs Pardeep Kumar	PC/24/2022	PBSA01007420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Framed	Not Appearance 25.04.2025	NIL	19	0	19	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
64	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act 120BIPC & ( 409,420,4 65,467,468,4 71 IPC Added Later)	7 YEARS	06.08.2022	06.08.2022	06.06.2022	Charges Framed	Not Written Statement reply 07.05.2025	NIL	89	0	89	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
65	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/2/2024	PBSA01-001985-2024	ECIR/JLZO/11/2022	ED	Prevention of Money Laundering Act U/s 44,45, 3,4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024	-	11.11.2014	18.03.2025	Procuction evidence 04.04.2025	-	13	-	13	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
66	SAS Nagar	Dr Ajit Atri, ADJ,Mohali		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/3/2024	PBSA01-002013-2024	ECIR/JLZO/12/2023	ED	Prevention of Money Laundering Act U/s 44,45,3,4 PMLA	UPTO 7 YEARS WITH FINE	14.03.2024	-	11.11.2014	Charges Framed	Not APPEARANCE 29.04.2025	-	28	-	28	2-3 approx	Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
67	Sangrur	Sh. Munish Singh, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG010002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 16.04.2025	No	0	0	0	Efforts are being made to dispose the case as early as possible		
68	Sangrur	Sh. Munish Singh, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG10023802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	N/A	Argument on 08.05.2025	No	0	0	0	Efforts are being made to dispose the case as early as possible			

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. CNR No.	Date and Police number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
69	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG010000 482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 08.04.2025	Stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
70	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/249/2022	PBSG030077 982022	25/13.02.2022	City 1 Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Further order on 19.08.2025	Stay	9	0	9	Case stayed from Hon'ble High Court in CRM-M-6216-2023 is disposed	Case stayed from Hon'ble High Court in CRM-M-59436-2022
71	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG030069 002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	None has appeared on behalf of the complainant despite calling the case several times since morning. Let notice to complainant be issued for 01.07.2025	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
Sri Muktsar Sahib																							
NIL																							
72	Tarn Taran	Ms. Neetika Verma, ASJ, Tarn Taran	N/A	Manjinder Singh @ Sabha	Sitting	State Vs Davinder Kumar	41/13.08.2013	PBTTO10018 522013	69 dated 04.03.2013	City Tarn Taran	354,323,506, 148,149 IPC, 3(1)(x), 3(1) & 4 of SC & ST Act,1989	5 years	09.05.2013	09.05.2013	N/A	10.05.2017 28.11.2013	Prosecution Evidence / 02.04.2025	N/A	21	10	11	Six months	Case is pending for prosecution evidence.
73	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjot Singh 2. Kultar Singh Sandhu 3. Laljit Singh Bhullar	Sitting	State Vs Manjot Singh	174/06.09.2021	PBTTO30026 602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders 08.04.2025	Yes	11	9	2	Six months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.
74	Tarn Taran	Sh. Jagjeet Singh SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000 282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders 29.04.2025	Yes	10	0	10	Three months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.03.2025.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	SH.RAHUL GARG,ACJM	SH. SUKHBIR SINGH BADAL	0	Former	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH03000 692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Vide order in CRMM No.41105 of 2020 had been adjourned to 16.01.2025 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 19.04.2025 for awaiting further order.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDING S START AGAIN	Case was not listed during this month
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.05 .2021	CHCH03006 3022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Certified copy of Orders dated 15.10.2024 in CRMM No.24842, 18286 and 8807 of 2023 Hon'ble High court received and as per the matter has been adjourned Sine-die and interim order(s) in respect of the case has been continued. As such this file is ordered to be put up on 19.04.2025 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDING S START AGAIN	Case was not listed during this month
3	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	FORMER	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05 .2021	CHCH03006 3012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charges framed . against some accused person who appeared. They have pleaded guilty and did not claim trial, have been convicted and fined. Charges yet to be framed against remaining accused.	Case adjourned to 19.04.2025 for appearance of the accused.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 26.03.2025 None has appeared on behalf of 21 accused persons. Case was adjourned to 19.04.2025 for awaiting appearance of above said accused person.
4	SH.RAHUL GARG,ACJM	0	SH.SANDEEP SINGH	Former	STATE VS. SANDEEP SINGH	PCH 1558/28.08 .2023	CHCH03022 4002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGES FRAMED on 29.07.2024	For prosecution evidence case adjourned to 05.04.2025	NO	45	0	45	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	Case was not listed during this month
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET, MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637/2021	CHCH03006 2152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	28.02.2023	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed the Case proceedings For awaiting further orders from Hon'ble High court case adjourned to 07.05.2025	No	6	5	1	APPROXIMATELY THREE MONTHS	On perusal of the concerned case file case was taken up on dated 28.03.2025 as in the previous zimni order dated 24.01.2025, inadvertently next date was mentioned as 30.03.2025, whereas, case was fixed for 28.03.2025. The inadvertent bona fide mistake was rectified. Application seeking exemption from personal appearance have been filed on behalf of 8 accused person. In view of the reason mentioned therein,their personal appearance is exempted for today. Further orders not received from Hon'ble High Court. Case adjourned to 07.05.2025 for awaiting further orders from Hon'ble High Court.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.03.2025.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant singh Mann,MP (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5.Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh.Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.09 .21	CHCH03012 0992021	01 Dt. 10.1.20	Police Station Sector 3, chg.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 05.04.2025 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month
7	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Annmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08 .2022	CHCH03151 642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	Not yet framed.	Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 29.04.2025 for awaiting further order.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month
8	SH.SACHIN YADAV, CJM	NA	1.Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex.MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12 .2022	CHCH03028 2782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Not yet framed.	Vide order in CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 24.04.2025 for awaiting further order.	Yes	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	Case was not listed during this month
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11 .2023	CHCH03028 7582023	20/12.02.2023	PS39	U/S147,149,3 23,332,353,18 8 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Not yet framed.	Two accused declared Proclaimed offenders. Case adjourned to 07.04.2025 for supplying copy of challan to the remaining accused person.	No	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 27.03.2025 application seeking exemption from personal appearance have been filed on behalf of 8 accused person. In view of the reason mentioned therein ,there personal appearance is exempted for today. On the last date of hearing proclamation issued against the accused Gurdeep Singh and Gulam Mohd was received back duly executed. Today serving constable is present and his statement has been recorded. In view of the statement of the serving constable , it is observed that proclamation was affected against the accused Gurdeep and Gulam on 17.02.2025. Mandatory period of 30 days has already expired, but none has appeared on behalf of accused persons. Hence, the accused Gurdeep Singh and Gulam Mohd. were declared proclaimed offenders. Intimation to this effect was ordered to be sent to the concerned SHO. Case was adjourned to 07.04.2025 for supplying copy of challan to remaining accused persons.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.03.2025.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
10	SH.SACHIN YADAV, CJM	NA	1.Smt. Gagandeep Kaur Gill @ MS.Annmol Gagan Mann (Sitting MLA)	Sitting	State vs. Smt. Gagandeep Kaur Gill & ORS.	Pch 191/06.02.2024	CHCH03004 6272024	221/29.08.2021	PS39	U/S323,332,3 53,188 IPC	Upto 3 years	06.02.2024	06.02.2024	0	21.01.2025	Case adjourned to 09.04.2025 for prosecution evidence.	No	12	2	10	<p style="text-align: center;">FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED</p> <p>On perusal of the concerned case file on dated 13.03.2025 application seeking exemption from personal appearance have been filed on behalf of Arshdeep Singh and Rajwiinder Kaur accused person. In view of the reason mentioned therein ,their personal appearance is exempted for today. Accused namely Dr.Sunny and Gagandeep Kaur were present and their attendance was marked.</p> <p>PW 3 L/ASI Prem Lata was present and examined completely. No other PW was present. Despite being bound down PW 1 ASI Mahavir and PW2 SI Ashok have not come present in the court. Their presence was ordered to be secured through bailable warrants of arrest for 26.03.2025..</p> <p>On dated 26.03.2025 Accused namely Rajwiinder Kaur, Dr.Sunny and Gagandeep Kaur were present and their attendance was marked. Application seeking exemption from personal appearance has been filed on behalf of Arshdeep Singh accused person. In view of the reason mentioned therein ,their personal appearance is exempted for today. PW 2 SI Ashok was present and examined completely. No other PW was present. Case was adjourned to 09.04.2025 for recording remaining prosecution evidence.</p>	